

**PETITION RE. BANKING LAWS
(APPLICATION TO CO-OPERATIVE
SOCIETIES) ACT, 1965**

SHRI UMANATH (Pudukkottai): I present a petition signed by Shri Shibdas Mukherjee and others regarding the Banking Laws (Application to Co-operative Societies) Act, 1965.

**CORRECTION OF ANSWER TO S.Q.
NO. 621 RE. SETTING UP OF A PIG
IRON PLANT AT GOA**

**THE MINISTER OF STATE IN THE
MINISTRY OF STEEL AND HEAVY
ENGINEERING (SHRI K. C. PANT):** In answer to part (a) & (b) of Question No. 621 on 16th December, 1969, I had stated that another application from a private party for the production of 255,000 tonnes of billets has been received and is under consideration. I would like to point out that the correct position in this respect is that the location of the Unit is proposed to be at Hospet, while the party setting up the Unit is from Goa.

STATEMENT UNDER DIRECTION 115

**DISPLAY OF NOTES OF SLEEPING AND SITTING
CAPACITY IN A RAILWAY COMPARTMENT**

SHRI JYOTIRMOY BASU (Diamond Harbour): On 25-11-1969, in the reply to my Unstarred Question No. 1235, the Railway Minister said the following :—

“Subject:—Display of notices of sleeping and sitting capacity in a Compartment.

(a) whether notices, describing the sleeping and sitting capacity of a compartment, were previously used to be displayed inside the compartment;

(b) whether those notices have now been erased;

(c) if so, the reasons therefor; and

(d) whether this amounts to violation of the provisions of the Indian Railway Act?

**THE MINISTER OF RAILWAYS
(SHRI GOVINDA MENON):** (a) Yes.

(b) No.

(c) & (d). Do not arise.”

I firmly maintain that what has been stated under item No. (b) in reply is incorrect and by stating this the Railway Minister has placed something before the House which is not correct and true. I have no reasons to believe that he is not aware of the correct position. Many Hon. members of this House have confirmed in writing supporting my contention. I invite the Hon. Railway Minister to make a correct and true statement on the floor of the House to apprise the members.

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI R. L.
CHATURVEDI):** Sir,—

SHRI S. M. BANERJEE: Let him lay it on the Table of the House.

MR. DEPUTY-SPEAKER: Yes.

**THE DEPUTY MINISTER IN THE
MINISTRY OF RAILWAYS (SHRI R. L.
CHATURVEDI):** Yes, Sir. I lay it on the Table.

STATEMENT

In the notice under direction 115 it has been alleged that what had been stated in reply to part (b) of the question under reference was incorrect and by stating this the Minister for Railways placed something before the House which was not correct and true.

The negative reply to part (b) of the question under reference was based on the fact that instructions continue to be enforced to the effect that the sleeping and sitting capacity of the compartment should be displayed inside the coaches and the practice is to repaint these notices whenever necessary at the time of periodical overhaul of coaches in workshops. These notices are being displayed by the Railways and no instructions have been issued by them to erase the notices.

As regards the erasure of notices referred to by the Hon'ble M.Ps a detailed check is being made with a view to remove deficiencies wherever these might be existing.

14.56 Hrs.

**PERSONAL EXPLANATIONS BY
MEMBERS**

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, 2 दिसम्बर, 1969 को प्रश्नोत्तर

[श्री मधु लिमये]

के समय मेरे द्वारा उद्योग विकास मंत्री को लिखे गये पत्र के गायब होने का उल्लेख किया गया था। चूँकि उस दिन राज्य मंत्री श्री रघुनाथ रेड्डी प्रश्नों का जवाब दे रहे थे इसलिए कुछ अखबारों ने गलतफहमी में छापा कि मैंने जो पत्र श्री रघुनाथ रेड्डी को लिखा था वही गायब हुआ है। कुछ सदस्यों के मन में भी इस तरह का सन्देह उत्पन्न हुआ होगा, इसलिए मैं इस बात का स्पष्टीकरण देना चाहता हूँ।

असल में कापड़िया परिवार के सट्टेबाजी सम्बन्धी गतिविधियों के बारे में कई पत्र उद्योग मंत्रालय को मैंने लिखे हैं। सब से पहला, लम्बा पत्र 3 सितम्बर 1968 को मैंने लिखा था जिसमें किलिक निक्सन उद्योग समूह की कम्पनियों को तथा नेशनल रिओन कम्पनी को कब्जे में लेने के बारे में इस परिवार द्वारा क्या प्रयास किये जा रहे हैं उसकी तफसील मैंने दी थी। उसके पश्चात् श्री रघुनाथ रेड्डी को इस साल की 28 अगस्त को मैंने कोहिनूर मिल्ज के नाम से नेशनल रेओन के शेयर्स खरीदे जाने के बारे में एक खत लिखा था।

जो पत्र गायब हुआ था वह है पहला लम्बा पत्र जोकि मैंने श्री फखरुद्दीन अली अहमद को भेजा था। यह पत्र मैंने पार्लिमेंटरी नोटिस आफिस के द्वारा भेजा था और लोक सभा के दस्तावेजों से पता चलता है कि यह बाकायदा काबीना के सदस्य श्री फखरुद्दीन अली अहमद को आपके दफ्तर के द्वारा पहुंचाया गया था। यही पहला पत्र उनकी फाइल से गायब हो गया। मुझे ऐसा लगता है कि यह चोरी हुआ। इस पत्र के बारे में मैंने उनको पुनश्च 4 अक्टूबर, 1968 को स्मरण पत्र दिया। तब मंत्री महोदय ने एक सन्देशवाहक मेरे पास भेजा और मुझ से कहा कि मेरा 3 सितम्बर, 1968 का पत्र गायब है और मैं उसकी एक नकल दूँ। मैंने तत्काल सन्देश-

वाहक को उसकी नकल दी। श्री रघुनाथ रेड्डी को मैंने जो पत्र लिखा था वह गायब नहीं हुआ, श्री फखरुद्दीन अली अहमद को जो लिखा था वह गायब हुआ था।

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI RAGHUNATHA REDDY) rose—

SHRI KANWAR LAL GUPTA: (Delhi Sadar): Why should the Minister reply? The hon. Member has made his statement. The matter ends there.

SHRI SURENDRANATH DWIVEDY (Kendrapara): One personal explanation, and again another reply to it? (Interruption)

MR. DEPUTY-SPEAKER: Leave it. It is all right. Shri Lakkappa.

SHRI K. LAKKAPPA (Tumkur): Sir, under rule 357 of the Rules of Procedure of this House, I want to make the following personal statement clarifying my position with regard to the unfortunate and regrettable incident that took place in the House on the 22nd December, 1969.

A garbled and distorted version has appeared in the press to create an impression as if there was an exchange of blows between me and another Member, Shri Satya Narayan Singh. This is incorrect and I repudiate it. But, at the same time, there was shouting and a lot of commotion which do not add to the prestige and dignity of the House. I feel that I should have acted with greater restraint in spite of provocations.

Let me make it clear that I uphold the dignity and decorum of the House and shall never be a party to a situation which may undermine the Parliament and our democratic traditions. We are pledged to democratic methods, and I can assure you and also the House that I shall always endeavour to co-operate in maintaining proper and healthy conventions.

SHRI SURENDRANATH DWIVEDY: In this connection, I had talked with the Speaker—and I will make an appeal to you also—that the report that has appeared in the press is completely distorted. It was a distorted item of news. There was no exchange of blows. But the headlines in all our national newspapers said there

was an exchange of fists between two hon. Members.

AN HON. MEMBER: *Mukka mukki*.

SHRI SURENDRANATH DWIVEDY: *Mukka mukki*, they say. I do not know. And the Speaker agreed with me—I was not present here at that time—that there was no such thing and the press has carried a most incorrect news. I hope the Chair would also warn them that in future, on matters like this, they should take care to see that proper reporting is made.

15 Hrs.

SHRI S. KUNDU (Balasore): Mr. Lakkappa has said there was no such fight. I craved your indulgence because unless you allow me to raise this privilege issue, further damage will be done.

MR. DEPUTY-SPEAKER: Privilege does not arise. I have ruled it out.

SHRI S. KUNDU: All right; I will not use the word 'privilege'. An emergent situation has arisen. Papers have reported that there was a fight and all that. This will go on unless it is contradicted. Therefore, I wanted to suggest that by such publications, contempt of this House has been committed and a privilege motion should be there.

SHRI TENNETI VISWANATHAM: (Visakhapatnam): At 1.30 PM on that day, I also heard the AIR announce that there was fisting here. On that, I gave a privilege motion and the Speaker was good enough to say that the motion has been forwarded to the Minister and he would give his ruling later.

MR. DEPUTY-SPEAKER: I would join with Mr. Dwivedy and I would say that while reporting the proceedings of the House, the papers should take care to verify that their report about what was said or what has happened in the House is correct before it goes into print. I am sure we would all appreciate the sentiments expressed by Mr. Lakkappa that despite tempers being aroused, we must do everything to maintain and promote the dignity and decorum of the House.

SHRI KANWAR LAL GUPTA: What about the communist members? He has not expressed his regret. (*Interruptions*)

15-02 Hrs.

TAXATION LAWS (AMENDMENT) BILL

APPOINTMENT OF MEMBER TO SELECT COMMITTEE

SHRI TENNETI VISWANATHAM: (Visakhapatnam): I beg to move :

"That this House do appoint Shri Beni Shanker Sharma to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958, and the Companies (Profits) Surtax Act, 1964 vice Shri Brij Bhushan Lal resigned."

MR. DEPUTY-SPEAKER: The question is :

"That this House do appoint Shri Beni Shanker Sharma to the Select Committee on the Bill further to amend the Income-tax Act, 1961, the Wealth-tax Act, 1957, the Gift-tax Act, 1958 and the Companies (Profits) Surtax Act, 1964 vice Shri Brij Bhushan Lal resigned."

The motion was adopted.

KHADI AND OTHER HANDLOOM INDUSTRIES DEVELOPMENT (ADDITIONAL EXCISE DUTY ON CLOTH) AMENDMENT BILL

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): I beg to move for leave to withdraw the Bill further to amend the Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act, 1953, which was introduced on the 14th November, 1967.

SHRI SRINIBAS MISRA (Cuttack): Under rule 111, I would like to say this. From 1967 this Bill is before the House. Today at the fag end of 1969, after wasting so much time, it is being withdrawn on the ground that there was a misconception. Sir, they are talking so many things regarding socialist pattern. Now with an apology of the same socialist pattern, we will permit it to be withdrawn.

श्री शिव चन्द्र झा (मधुबनी) :
उपाध्यक्ष महोदय, मंत्री महोदय ने कोई संतोषजनक जवाब नहीं दिया है कि वह इस बिल को विद्वड़ा क्यों कर रहे हैं।